

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF V&RO HOSPITALITY PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	V&RO HOSPITALITY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	23/05/2018
3.	Authority under which corporate debtor is incorporated / registered	ROC Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55209KA2018PTC113386
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 3rd Floor, Municipal No. 2211 HAL 3rd Stage, Bangalore, Bangalore, Karnataka, India, 560008
6.	Insolvency commencement date in respect of corporate debtor	17-07-2026 (Order was uploaded in NCLT Portal on 24-07-2026)
7.	Estimated date of closure of insolvency resolution process	13-01-2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Klass Insolvency Resolution Professionals Private Limited Registration number: IBBI/IPE-0024/IPA-1/2024-25/50083
9.	Address and e-mail of the interim resolution professional, as registered with the Board	2/7 Sarat Bose Road, Vasundhara Building, 2 nd Floor, Kolkata-700020 Email: jitulohia@knjainco.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Klass Insolvency Resolution Professionals Pvt. Ltd, Add: -2/7 Sarat Bose Road, Vasundhara Building, 2 nd Floor, Kolkata-700020 Email: cirp.vrohospitality@gmail.com
11.	Last date for submission of claims	07-08-2026 (from date of upload of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **V&RO HOSPITALITY PRIVATE LIMITED** on 17-07-2026.

The creditors of **V&RO HOSPITALITY PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **07-08-2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA-N. A.

Submission of false or misleading proofs of claim shall attract penalties.



Klass Insolvency Resolution Professionals Private Limited
(Through its Authorised Signatory Mr. Jitendra Lohia, Resolution Professional)

V&RO Hospitality Private Limited

Reg No: IBBI/IPE-0024/IPA-1/2024-25/50083

Reg. Address: 2/7 Sarat Bose Road, Vasundhara Building, 2nd Floor, Kolkata-700020

Reg. Email - jitulohia@knjainco.com

AFA No: AA1/50083/02/300627/20090, AFA Valid up to – 30/06/2027

Date: 27-07-2026

Place: Kolkata